

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
RAJYA SABHA
QUESTION NO07.03.2011
ANSWERED ON
PENDING COURT CASES

157

Shri Naresh Gujral

Will the Minister of LAW & JUSTICE be pleased to state :-

(a) the number of cases pending with the High courts and the Supreme Court during the last three calendar years, State-wise; and

(b) the steps being taken to expedite these cases?` .

ANSWER

MINISTER OF LAW AND JUSTICE

(DR. M. VEERAPPA MOILY)

(a) and (b): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) & (b) of the Raiva Sabha Starred Question No. 157 for 7.3.2011 regarding `Pending court cases`

(a): A statement is enclosed at Annexure.

(b): In order to facilitate expeditious disposal of cases in Courts, Government has taken a number of measures as mentioned below:

(i) The Government has accepted the recommendations of the Thirteenth Finance Commission to provide a grant of ₹ 5000 crore to the States for improving the justice delivery system in the country over a five year period 2010-15. A grant of ₹ 1000 crore has already been released to the States during the year 2010-11. With the help of these grants, the States can, inter-alia, set up morning / evening / shift / special magistrates` courts, appoint court managers, establish ADR centres and provide training to mediators / conciliators, organise more Lok Adalats to reduce pendencies. The grants also provide for training of judicial officers, strengthening of State Judicial Academies, training of public prosecutors and maintenance of heritage court buildings.

(ii) In order to modernise the judicial infrastructure, Government is implementing a Central Sector Scheme (E-Courts Project) for computerization of the District and Subordinate Courts in the country and upgradation of ICT infrastructure in superior courts at an estimated cost of ₹ 935 crore.

(iii) The Gram Nyayalayas Act, 2008 has been notified and brought into force w.e.f. 02 October, 2009 to provide for speedy justice to common man at grassroots level. Government provides financial assistance to the States for setting up and operation of Gram Nyayalayas. 144 Gram Nyayalayas have been notified out of which 47 are operational.

(iv) The Government has decided, in principle, to set up a `National Mission for Justice Delivery and Legal Reforms` with the objective of reducing pendency of cases in courts.

(v) Fast Track Courts were set-up to expedite disposal of long pending sessions cases and the cases of undertrial prisoners. As per the information received, 32.06 lakh cases have been disposed of by these courts since inception.

(vi) To augment the resources of the State Governments for provision of infrastructure facilities for the judiciary, a Centrally Sponsored Scheme is being implemented since 1993-94 under which central assistance is provided to the States/UTs for construction of court buildings and residential accommodation

for Judges/Judicial Officers. The outlay for this Scheme for the Eleventh Plan Period (2007-12) is ₹ 701.08 crore against which an amount of ₹ 411.97 crore has been released to the State Governments during last three financial years.